## LOK SABHA STARRED QUESTION NO.\*34 FOR ANSWER ON 18/12/2017

## REMOVAL OF SCRAP FROM BOKARO STEEL PLANT

## \*34. DR. RAVINDRA KUMAR RAY:

Will the Minister of STEEL be pleased to state:

- (a) whether the process of removal of scrap from Bokaro Steel Plant has not been started even after a lapse of one year rendering about 500 workers as unemployed;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has fixed the accountability of officers of the Steel Authority of India Limited in this regard, if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government proposes to cancel the contract of the company which had not started the said work and to award it to other company; and
- (e) if so, the details thereof and if not, the reasons therefor?

## **ANSWER**

THE MINISTER OF STEEL

(SHRI CHAUDHARY BIRENDER SINGH)

(a)to(e): A Statement is laid on the Table of the Lok Sabha.

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STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) OF THE LOK SABHA STARRED QUESTION NO. \*34 FOR ANSWER ON 18/12/2017 TABLED BY DR. RAVINDRA KUMAR RAY, MEMBER OF PARLIAMENT REGARDING "REMOVAL OF SCRAP FROM BOKARO STEEL PLANT"

(a)&(b): The removal of scrap in Bokaro Steel Plant (BSL) is a continuous process. The last contract relating to recovery of buried scrap at Blast Furnace Slag Dump expired on 07.12.2016. SAIL has already awarded the work on 15.04.2017. The Site clearance was given to the party on 28.06.2017. Successful bidders have to do the job as per terms & conditions of the contract.

(c)&(e): In view of reply to (a) & (b) above, the question does not arise.

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